

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES

**LOK SABHA**

**UNSTARRED QUESTION No. 3230**

**TO BE ANSWERED ON 07.08.2018**

**Guidelines for CPSEs**

**3230. SHRI R. DHRUVA NARAYANA:**

**SHRIMATI SANTOSH AHLAWAT:**

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has given its approval to the amended guidelines of the Department of Public Enterprises (DPE) regarding the closure of sick/loss making Central Public Sector Enterprises (CPSEs) and the disposal of their movable and immovable assets in a time bound manner;
- (b) if so, the details thereof;
- (c) whether the new guidelines will replace the guidelines issued in September, 2016 by DPE; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES**

**(SHRI BABUL SUPRIYO)**

(a) & (b): The Government has approved the revised guidelines of Department of Public Enterprises (DPE) on time bound closure of sick / loss making Central Public Sector Enterprises (CPSEs) and disposal of movable and immovable assets. The revised guidelines prescribe the timelines for the steps to be taken in respect of a CPSE under closure and about disposal of its assets. As per the revised guidelines, the entire process of closure of a CPSE and disposal of the assets is to be completed within a period of 13 months from the zero date i.e. date of issue of minutes conveying the approval for closure of sick/loss making CPSE by the Government.

(c) & (d): The revised guidelines were issued on 14.6.2018. Copy is available on the DPE website, [www.dpe.gov.in](http://www.dpe.gov.in). These guidelines replace the earlier guidelines issued on 7.9.2016 on the same subject.

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